

Central Administrative Tribunal
Principal Bench

C.P. No. 187 of 1999
M.A. No. 1337 of 1999
in
O.A. No. 583 of 1999

(8)

New Delhi, dated this the 22nd December, 1999

Hon'ble Mr. S.R. Adige, Vice Chairman (A)
Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

S/Shri

1. Jarnail Singh,
R/o 26, Ram Nagar, Krishna Nagar,
Delhi-110051.
2. J.L. Malik,
R/o G1-1076, Sarojini Nagar,
New Delhi.
3. M.C. Kapoor,
R/o 19/1, Guru Ram Dass Nagar,
Gurudwara Gali, Laxmi Nagar,
Delhi-110092.
4. Birender Kumar,
R/o 12/899, R.K. Puram,
New Delhi.
5. M. Nazaruddin,
R/o F-43 A, G.T.B. Enclave,
Shahdara, Delhi-110093.
6. Uma Shankar,
R/o 639, Sector 2, Sadiq Nagar,
New Delhi-110049.

(By Advocate: Shri G.K. Aggarwal) ... Petitioners

Versus

Shri P.C. Sen,
Addl. Secretary & Chairman,
Departmental Anomaly Committee,
Ministry of Urban Affairs & Employment,
Nirman Bhawan,
New Delhi-110011. Respondent
(By Advocate: Shri Garjendra Giri)

ORDER (Oral)

BY HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)

We have heard both counsel for the parties and
perused the documents on record.

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2. Ld. counsel for the Respondents submits that as Respondent No.3, i.e. the Anomalies Committee of the Ministry of Urban Affairs & Employment is no longer existing, necessary action has been taken by Respondents to have the matter referred to the competent authority, i.e. to the National Anomalies Committee, Ministry of Finance to deal with the matter. He has also submitted that the latter Committee was, however, not a party in the O.A.

4. Shri G.K. Aggarwal Ld. counsel for the petitioners, fairly submits that although no direction will be possible to be given ^{at 18} this stage to the National Anomalies Committee, (NAC), Respondents may be directed to have the matter decided by the NAC as expeditiously as possible.

5. In the above, facts and circumstances, the C.P. is disposed of with a direction to the Respondents in the Ministry of Urban Affairs & Employment through Additional Secretary, Ministry of Urban Affairs & Employment, New Delhi, to expeditiously pursue the matter with the National Anomalies Committee so that the directions of the Tribunal in order dated 15.3.99 are complied with as early possible, and preferably within three months from the date of receipt of a copy of this order.

Notices to the alleged contemners are discharged.

Lakshmi Swaminathan

(Mrs. Lakshmi Swaminathan)
Member (J)

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S.R. Adige
(S.R. Adige)
Vice Chairman (A)